

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 246 of 2012 & IA Nos. 401 of 2012,
402 of 2012 & 71 of 2013

And

Appeal No. 229 of 2012 & IA No.368 of 2012

Dated : 31st May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 246 of 2012 & IA Nos. 401 of 2012,
402 of 2012 & 71 of 2013

Tata Power Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.
Mr. Avijeet Kr. Lala
Ms. Anusha Nagarajan

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Adv. with
Ms. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R-1

Appeal No. 229 of 2012 &
IA No.368 of 2012

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s): Mr. J.J. Bhatt, Sr. Adv. with
Ms. Anjali Chandurkar and
Mr. Hasan Murtaza

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R-1**

ORDER

Mr. Buddy A. Ranganadhan, Learned Counsel for Respondent no. 1 has finished his arguments. The Learned Counsel for Respondent nos. 1 and 2 are directed to file their respective written submissions on or before 21.06.2013 after serving copy on the other side. The Learned Counsel for the Appellant will file his rejoinder written submissions on or before 10.07.2013 after serving copy on the other side.

Post the matter for rejoinder submissions on **30.07.2013 and
31.07.2013 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

sm/mk